

SHRI P.V. NARASIMHA RAO :
Sir, I beg to move :

“That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President for a further period of six months with effect from the 25th November, 1984.”

As the House is aware Parliament had approved on July 23, 1984, the Proclamation under Article 356 of the constitution in respect of the State of Sikkim and the dissolution of the Legislative Assembly of the State. The Proclamation had been issued on May 25, 1984 and remains valid till November 24, 1984. The five-year term of the State Assembly expires in October 1984. However, the Governor has indicated that certain issues, having far-reaching Constitutional implications are currently raised in the State in regard to the representation of different sections of the people in the State Legislature. While these issues are being considered, any electoral process could lead to tensions and disharmony which would vitiate the atmosphere. Taking into consideration all the circumstances prevailing in the State, the Governor has recommended extension of President's rule by another six months beyond 24th November 1984. All efforts will continue to create conditions of mutual appreciation and understanding of these issues in the true interest of various sections of the people of Sikkim and indeed consistent with the larger interest of our nation as a whole. In view of the above, I request the august House to approve the continuance in force of the Proclamation issued by the President in respect of the State of Sikkim on May 25, 1984 for a further period of six months with effect from November 24.

MR. SPEAKER : The question is :
“That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under Article 356 of the Constitution by the President, for

a further period of six months with effect from the 25th November, 1984”.

The motion was adopted,

19.10 hrs.

**STATUTORY RESOLUTION RE :
APPROVAL OF CONTINUANCE OF
PROCLAMATION IN RESPECT
OF PUNJAB**

**THE MINISTER OF HOME AFFAIRS
(SHRI P.V. NARASIMHA RAO) :**
Sir, I beg to move : the following Resolution :

“That this House approves the continuance in force of the Proclamation, dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the constitution by the President, for a further period of six months with effect from the 6th October, 1984.”

MR. SPEAKER : The question is :

“That this House approves the continuance in force of the Proclamation dated the 6th October, 1983 in respect of Punjab, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 6th October 1984.”

The motion was adopted.

CONCLUDING REMARKS

श्री मनीराम बागड़ी (हिंसार) : अध्यक्ष जी, यह जो नवम्बर से आगे तक की मंजूरी ले ली है इसका मतलब यह है कि दोबारा इस पार्लियामेंट का सेशन तो होना नहीं है। जब हम आखिरी दफा मिन रहे हैं तो हम एक दूसरे का मुक्तिया मद्रा कर दें। अध्यक्ष जी, आपकी बड़ी मेहरबानी, आपने इस हाउस से सिर्फ मुझे ही निकाला आठ दिन के लिए और किसी को भी नहीं निकाला।

(व्यवधान)

श्री राम विनास पासवान (हाजीपुर) :
अध्यक्ष जी, हमने आपको बहुत तकलीफ दी